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OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD.

ORIGINAL APPLICATION NO.747 OF 2006  
ALLAHABAD THIS THE 20<sup>TH</sup> DAY OF JULY 2006.  
HON'BLE MR. JUSTICE KHEM KARAN, V.C.

Smt. Aradhana Shukla wife of  
Shri Rakesh Kumar Shukla R/o  
Village and Post Raypur Pokhta  
District Mirzapur.

.....Applicant.

(By Advocate : Mrs. T. Hashimi)  
Versus.

1. Union of India through  
Secretary Ministry of Communication  
Department of Post Government of  
India Sansad Marg,  
New Delhi.
2. Chief Post Master General U.P.  
Lucknow.
3. The Superintendent of Post Mirzapur Division,  
Mirzapur.

.....Respondents.

(By Advocate : Sri S. Singh)

O R D E R

Heard Mrs. T. Hashimi counsel for the applicant and Sri Saurabh holding brief of Sri S. Singh counsel for the respondents on this O.A.

2. The applicant Smt. Aradhana Shukla claims herself to be daughter-in-law of late Sri Lalmani Shukla, who died on 10.3.2006 while still serving as E.D.D.A on Raypur Pokhta in District Mirzapur. The applicant ~~has~~ says that she has given application to the Chief Post Master General, U.P. (Annexure A-4), to Post Master General (Annexure A-6) and also to Superintendent of Post Offices, Mirzapur (Annexure A-7) for giving her appointment on compassionate ground but nothing has been done so far. Learned counsel has submitted that it is the Superintendent of Post Offices, Mirzapur who is Appointing Authority in the present case and so the proper Authority to consider the request of the applicant

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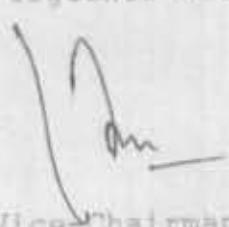
2.

for compassionate appointment is Superintendent of Post Offices, Mirzapur.

3. The Tribunal is of the view that this O.A. can be disposed of at the initial stage itself with a certain direction to the Superintendent of Post Offices, Mirzapur namely respondent No. 3.

4. Accordingly, this O.A. is finally disposed of with a direction to the respondent No.3 to consider the request dated 6.5.2006 (Copy of which is Annexure A-7) of the applicant for compassionate appointment in accordance with relevant Rules/instructions on the subject, within a period of four months from the date a certified copy together with such written request is produced before him.

No costs

  
Vice-Chairman.

Manish/-